HIGH COURT OF UTTARAKHAND NAINITAL

NOTIFICATION

No. 38 /UHC/Admin.A/2014

Dated: April 7 , 2014.

In exercise of powers conferred under section 13 of Code of Criminal Procedure, 1973 read with Uttar Pradesh Petty Offences (Trial by Special Judicial Magistrates) Rules, 1997 (as applicable to Uttarakhand) and pursuant to G.O. no. 383/XXX-1-14-26(1)/2003 dated 26.03.2014 and Corrigendum no. 557/XXX-1-2014-26(1)/03 dated 01.04.2014 issued by Department of Personnel Section-1, Government of Uttarakhand, Sri Gyan Prakash-II, a retired H.J.S. officer, is appointed as Special Judicial Magistrate at Dehradun to try the cases under section 138 of Negotiable Instruments Act, 1881 from the date of taking over charge till continuance of the post i.e. 28.02.2015 or till the abolition of the post or till the attainment of the age of 70 years, whichever is earlier, on the pay drawn by him at the time of retirement, less the amount of pension drawn by him before commutation.

No. 39 /UHC/Admin.A/2014

Dated: April 7 , 2014.

In exercise of powers conferred under section 13 of Code of Criminal Procedure, 1973 read with Uttar Pradesh Petty Offences (Trial by Special Judicial Magistrates) Rules, 1997 (as applicable to Uttarakhand) and pursuant to G.O. no. 383/XXX-1-14-26(1)/2003 dated 26.03.2014 and Corrigendum no. 557/XXX-1-2014-26(1)/03 dated 01.04.2014 issued by Department of Personnel Section-1, Government of Uttarakhand, Sri Yash Paul Sharma, a retired H.J.S. officer, is appointed as Special Judicial Magistrate at Dehradun to try the cases under section 138 of Negotiable Instruments Act, 1881 from the date of taking over charge till continuance of the post i.e. 28.02.2015 or till the abolition of the post or till the attainment of the age of 70 years, whichever is earlier, on the pay drawn by him at the time of retirement, less the amount of pension drawn by him before commutation.

No. 40 /UHC/Admin.A/2014

Dated: April 7 , 2014.

In exercise of powers conferred under section 13 of Code of Criminal Procedure, 1973 read with Uttar Pradesh Petty Offences (Trial by Special Judicial Magistrates) Rules, 1997 (as applicable to Uttarakhand) and pursuant to G.O. no. 383/XXX-1-14-26(1)/2003 dated 26.03.2014 and Corrigendum no. 557/XXX-1-2014-26(1)/03 dated 01.04.2014 issued by Department of Personnel Section-1, Government of Uttarakhand, Ms. Manju Rani Gupta, a retired H.J.S. officer, is appointed as Special Judicial Magistrate at Dehradun to try the cases under section 138 of Negotiable Instruments Act, 1881 from the date of taking over charge till continuance of the post i.e. 28.02.2015 or till the abolition of the post or till the attainment of the age of 70 years, whichever is earlier, on the pay drawn by her at the time of retirement, less the amount of pension drawn by her before commutation.

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No. 니 /UHC/Admin.A/2014

Dated: April 7 , 2014.

Dated: April 7, 2014.

Dated: April 7 , 2014.

In exercise of powers conferred under section 13 of Code of Criminal Procedure, 1973 read with Uttar Pradesh Petty Offences (Trial by Special Judicial Magistrates) Rules, 1997 (as applicable to Uttarakhand) and pursuant to G.O. no. 383/XXX-1-14-26(1)/2003 dated 26.03.2014 and Corrigendum no. 557/XXX-1-2014-26(1)/03 dated 01.04.2014 issued by Department of Personnel Section-1, Government of Uttarakhand, Sri Girraj Singh Dubey, a retired H.J.S. officer, is appointed as Special Judicial Magistrate at Haldwani, District Nainital to try the cases under section 138 of Negotiable Instruments Act, 1881 from the date of taking over charge till continuance of the post i.e. 28.02.2015 or till the abolition of the post or till the attainment of the age of 70 years, whichever is earlier, on the pay drawn by him at the time of retirement, less the amount of pension drawn by him before commutation.

No. ビス /UHC/Admin.A/2014

In exercise of powers conferred under section 13 of Code of Criminal Procedure, 1973 read with Uttar Pradesh Petty Offences (Trial by Special Judicial Magistrates) Rules, 1997 (as applicable to Uttarakhand) and pursuant to G.O. no. 383/XXX-1-14-26(1)/2003 dated 26.03.2014 and Corrigendum no. 557/XXX-1-2014-26(1)/03 dated 01.04.2014 issued by Department of Personnel Section-1, Government of Uttarakhand, Sri Aditya Prasad Chauhan, a retired H.J.S. officer, is appointed as Special Judicial Magistrate at Rudrapur (Udham Singh Nagar) to try the cases under section 138 of Negotiable Instruments Act, 1881 from the date of taking over charge till continuance of the post i.e. 28.02.2015 or till the abolition of the post or till the attainment of the age of 70 years, whichever is earlier, on the pay drawn by him at the time of retirement, less the amount of pension drawn by him before commutation.

No. 43 /UHC/Admin.A/2014

In exercise of powers conferred under section 13 of Code of Criminal Procedure, 1973 read with Uttar Pradesh Petty Offences (Trial by Special Judiciat Magistrates) Rules, 1997 (as applicable to Uttarakhand) and pursuant to G.O. no. 383/XXX-1-14-26(1)/2003 dated 26.03.2014 and Corrigendum no. 557/XXX-1-2014-26(1)/03 dated 01.04.2014 issued by Department of Personnel Section-1, Government of Uttarakhand, Sri Jaipal Singh, a retired H.J.S. officer, is appointed as Special Judicial Magistrate at Kashipur, District Udham Singh Nagar to try the cases under section 138 of Negotiable Instruments Act, 1881 from the date of taking over charge till continuance of the post i.e. 28.02.2015 or till the abolition of the post or till the attainment of the age of 70 years, whichever is earlier, on the pay drawn by him at the time of retirement, less the amount of pension drawn by him before commutation.

By Order of the Court,

Sd/-(D.P. Gairola) Registrar General.

No. 1705 /XII-e-2/Admin.A/2012

Dated: April 7, 2014

Copy forwarded for information and necessary action to: -

- 1. The Accountant General A & E, Uttarakhand, Oberoi Building, Majra, Dehradun.
- 2. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun
- 3. Principal Secretary, Legislative, Parliamentary Affairs & Language Department, Govt. of Uttarakhand, Dehradun.
- 4. Principal Secretary, Personnel, Government of Uttarakhand, Dehradun.

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- 5. Director Accounts & Entitlement Uttarakhand, 23, Laxmi Road, Dalanwala, Dehradun.
- 6. Director, Printing & Stationery, Roorkee for Publication of the Notification in the next issue of Gazette of Uttarakhand.
- 7. District Judge, Dehradun, Nainital and Udham Singh Nagar.
- 8. Director, Uttarakhand Judicial And Legal Academy, Bhowali, Distt. Nainital.
- 9. P.P.S. to Hon'ble the Chief Justice.
- 10. P.S./P.A. to Hon'ble Judges of this Court with the request to place the Notification for kind perusal of Hon'ble Judges.
- 11. Registrar (Judicial), & Additional Registrar-I & II.
- 12. Sri Gyan Prakash II, Addl. District Judge (Retd.), 49 B Surya Nagar, Meerut, U.P.
- 13. Sri Yash Paul Sharma, 28C-Supriya Apartments, Pocket A-4, Pashchim Vihar, New Dehli-110063.
- Ms. Manju Rani Gupta, Block B, BGI, 100 S.F.S., DDA Flats, Pashchim Vihar, New Delhi-110063.
- 15. Sri Girraj Singh Dubey, Addl. District Judge (Retd.), 99, Amritpuri, Madhu Nagar, Agra (U.P.).
- 16. Sri Aditya Prasad Chauhan, 285-Raipur Raja, Police line- Jail Road, Infront Regional Office Allahabad Bank Ltd., Bahraich (U.P.).
- Sri Jaipal Singh, 90, Shakumbari Colony, Phase-II, South Civil Line, Roorkee, District Hardwar.
- 18. P.S. to Registrar General.
- 19. Senior Treasury Officer, Dehradun, Nainital and Udham Singh Nagar.
- 20. I/c N.I.C., High Court of Uttarakhand, Nainital.
- 21. Guard File/ Assistant concerned.

Deadbar Assistant Registrar Admin. A